

RATIFIED

Minutes of Meeting No.12/12 scheduled on 06.09.2011 of Norms Committee(NC-I) (DES.I Section)

The meeting No. 12/12 of the Norms Committee (NC-I) for the licensing year 2011-2012 was held on 06.09.2011 under the Chairmanship of Sh. N.P.S. Monga, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh. B.D.Ghosh, Addl. I.A.	399	23063335	Min. of Steel, U.B.
2.	Sh B. C. Nayak, D.O.	429A	23063321 Extn.3318	DHL, U.B.
3.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
4.	Sh. K.K. Fanda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
5.	Sh. G. Parthasarathi, Dy.DGFT	312	23061563 Extn.301	DGFT, U.B.
6.	Sh. B.K. Sachdeva, FTDO	404	23061562 Ext.265	DGFT, U.B.

L-The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under: -

1	Case No.:1/50/83-ALC1/2008	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/83/050/01338/AM09/	RLA File :07/24/040/00623/AM09/	Lic.No/Date:0710063295 26.02.2009	Defer Date:18.10.2011
	Decision : The representative of the DIPP informed the Committee that they received the firm's reply on 05.09.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 18.10.2011.			

2	Case No.:31/23/80-ALC2/2009	Party Name:HINDUSTAN AERONAUTICS LTD,	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00353/AM10/	RLA File :07/24/040/00651/AM09/	Lic.No/Date:0710066776 02.09.2009	Defer Date:18.10.2011
	Decision : The Committee observed that R.A. has not replied to this office letter dated 12.08.2011. The Committee, therefore, decided remind to R.A. to furnish the clarification at the earliest. The case may be re-listed on 18.10.2011.			

3	Case No.:39/7/80-ALC2/2010	Party Name:KONECRANES INDIA PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Rejected
	HQ File :01/80/050/00113/AM11/	RLA File :31/21/040/00143/AM10/	Lic.No/Date:3110039822 03.09.2009	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dated 18.05.2011 and subsequent reminder dated 28.06.2011 and 19.08.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

4	Case No.:16/31/80-ALC2/2009	Party Name:SUTURES INDIA PRIVATE LIMITED,	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00464/AM10/	RLA File :07/24/040/00263/AM10/	Lic.No/Date:0710067849 28.10.2009	Defer Date:18.10.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 18.10.2011.			

5	Case No.:21/39/80-ALC2/2009	Party Name:VEM TECHNOLOGIES PLTD.,	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00617/AM10/	RLA File :09/24/040/00373/AM10/	Lic.No/Date:0910040368 18.12.2009	Defer Date:18.10.2011
	Decision : A D.O. letter from A.D.G. has been sent on 23.08.2011 to Ministry of Defence for expedite their comments. The Committee decided to await their comments and to re-list the case on 18.10.2011.			

6	Case No.:18/15/80-ALC2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00225/AM11/	RLA File :04/24/040/00061/AM11/	Lic.No/Date:0410114584 15.06.2010	Defer Date:18.10.2011
	Decision : The representative of the DHI informed the Committee that they have received the firm's reply on 26.08.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 18.10.2011.			

7	Case No.:1/14/81-ALC2/2010	Party Name:FITCAST FOUNDERS & ENGINEERS PVT. LTD.	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/81/050/00081/AM11/	RLA File :08/24/040/00082/AM11/	Lic.No/Date:0810089995 24.06.2010	Defer Date:18.10.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 18.10.2011:- 1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

8	Case No.:18/22/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Approved
	HQ File :01/80/050/00329/AM11/	RLA File :04/24/040/00090/AM11/	Lic.No/Date:0410115602 19.07.2010	
	Decision : As per the written comments of DHI received vide their U.O. Note No.3(40)/10-TSW(B)/411 dated 28.07.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- <u>Export</u> The export item is 2 sets of boiler. The total weight of export product is 44970 MT to be incorporated in the licence.			

Import

There are 82 items of import which consists of Raw material, components & spares. The present application is same as the Lic no- 0410115603 dt 19-07-10 with same import & export except the quantity of export is 2 boilers against one boiler in the last request. Allow import on repeat basis with quantity double the amount.

The RLA may take necessary action accordingly.

9	Case No.:19/22/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Approved
	HQ File :01/80/050/00330/AM11/	RLA File :04/24/040/00091/AM11/	Lic.No/Date:0410115603 19.07.2010	
	Decision : The Committee deliberated the written comments of DHI received vide their U.O. Note No.3(40)/10-TSW(B)/412 dated 28.07.2011 and noted that DHI has recommended item No.1 - 751 MT with 5% wastage. However, the Committee felt that normally plates for testing are considered as inputs for fixation of norms. Therefore, the Committee, decided to increase import item no.1 from 751 MT to 766 MT and wastage 5% to 7%. The balance norms to be ratified as per DHI written comments. The ratified norms of the said advance authorization are as under:- <u>Export</u> The export item is 1 set of boiler. The total weight of export product is 22485 MT to be incorporated in the licence. <u>Import</u> There are 82 items of import which consists of Raw material, components & spares. - Item no 1- Allow 766 MT with 7% wastage. - Item no 2- Allow 205 MT with 5% wastage. - Item no 3- Allow 92 MT with 1% wastage as applied by the firm. - Item no 4 - Allow 9 MT with negligible wastage. - Item no 5- Allow 2 MT with negligible wastage. - Item no 6- Hollows to be allowed at 916 MT with 10 % wastage. CS tubes at 1377 MT with 2% wastage, CS PIPE at 517MT & ERW 482 MT with 2% wastage.(Total Allowed 3292 MT) - Item no 7- Blooms to be allowed at 279 MT with 20 % wastage (Taking clue from SION C-797). AS tubes at 926 MT with 2% wastage, AS PIPE at 385 MT with 2% wastage.(Total Allowed 1590MT) - Item no 8- Allow 336 MT with 2% wastage. - Item no 9- These are fittings, tees etc. May be allowed under gn-4 with out any wastage with accountability clause. However the weight is 59 MT may be incorporated in the license. - Item no 10- Welding wire- 35MT, Electrode-3 MT, Cobalt based powder 2 MT, welding Flux 2 MT as applied by the firm as the quantity is reasonable. - Item no 13,17,27 to be deleted as this is not component of the export product. - Item no 16,22,26 are raw materials. The firm has sought no wastage on these items. May be recommended as applied for with accountability clause. - Item no 34 & 35 to be deleted as the firm has not given calculation of the requirement. - Item no 45 to 82 are spares & to be allowed as per spares policy. - All other items are components & to be allowed under GN-4. The RLA may take necessary action accordingly.			

10	Case No.:4/27/80-ALC2/2010	Party Name:R.D.ENGINEERS (INDIA) PVT.LTD.	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Rejected
	HQ File :01/80/050/00401/AM11/	RLA File :03/95/040/00297/AM11/	Lic.No/Date:0310584240 20.07.2010	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dated 01.07.2011 and subsequent reminder dated 12.08.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

11	Case No.:24/22/80-ALC2/2010	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00335/AM11/	RLA File :05/23/040/00106/AM11/	Lic.No/Date:0510268585 21.07.2010	Defer Date:18.10.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 12.08.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 18.10.2011.			

12	Case No.:22/27/80-ALC2/2010	Party Name:MERIL LIFE SCIENCES PVT LTD	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00419/AM11/	RLA File :52/24/040/00008/AM11/	Lic.No/Date:5210031621 17.08.2010	Defer Date:18.10.2011
	Decision : A D.O. letter from A.D.G. has been sent on 23.08.2011 to C&PC for expedite their comments. The Committee decided to await their comments and to re-list the case on 18.10.2011.			

13	Case No.:34/31/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00512/AM11/	RLA File :31/21/040/00158/AM11/	Lic.No/Date:3110044407 19.08.2010	Defer Date:18.10.2011
	Decision : The Committee noted that the firm has sought time up to 25.09.2011 vide their letter dated 05.09.2011. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 18.10.2011.			

14	Case No.:40/31/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00518/AM11/	RLA File :09/24/040/00195/AM11/	Lic.No/Date:0910043236 24.08.2010	Defer Date:18.10.2011
	Decision : The representative of the DHI informed the Committee that they have received the firm's reply on 06.09.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 18.10.2011.			

15	Case No.:32/31/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00510/AM11/	RLA File :06/24/040/00028/AM11/	Lic.No/Date:0610018929 30.08.2010	Defer Date:18.10.2011
	Decision : A D.O. letter from A.D.G. has been sent on 23.08.2011 to C&PC for expedite their comments. The Committee decided to await their comments and to re-list the case on 18.10.2011.			

	Case No.:39/31/80-ALC2/2010	Party Name:R.D.ENGINEERS (INDIA) PVT.LTD.	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Rejected
	HQ File :01/80/050/00517/AM11/	RLA File :03/95/040/00297/AM11/	Lic.No/Date:0310584240 20.07.2010	

16	HQ File :01/80/050/0051//AM11/	RLA File :03/95/040/00480/AM11/	Lic.No/Date:0310592/10/16.09.2010	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dated 06.07.2011 and subsequent reminder dated 12.08.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			
17	Case No.:47/31/80-ALC2/2010	Party Name:SIEMENS ROLLING STOCK PVT.LTD.	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00525/AM11/	RLA File :03/95/040/00491/AM11/	Lic.No/Date:0310593387 22.09.2010	Defer Date:18.10.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to ask the firm submit the calculation details of raw materials from the drawing dimensions of individual parts based on volume/area and to re-list the case on 18.10.2011.			
18	Case No.:18/27/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00415/AM11/	RLA File :04/24/040/00168/AM11/	Lic.No/Date:0410117473 24.09.2010	Defer Date:18.10.2011
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 18.10.2011.			
19	Case No.:36/27/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Approved
	HQ File :01/80/050/00433/AM11/	RLA File :31/24/040/00124/AM11/	Lic.No/Date:3110044780 28.09.2010	
	Decision : The Committee noted that the firm vide their letter dated 22.07.2011 has informed that total value of export product is Rs.6,53,025 not USD \$ 6,53,025. The Committee, therefore, decided to agree with the written comments DHI received vide their U.O. Note No.3(14)/10-TSW(B)/74 dated 20.01.2011 and decided to ratify the norms in respect of the subject advance authorization as under:- <u>Export</u> Total export weight is 207 MT to be incorporated in the license. <u>Import</u> - Item no 1- Allow import of 13.93 MT of length 2296 meters with 2% wastage. - Item no 2- Allow import of 4398 kg of length 23.2 meters with 2% wastage. - Item no 3- Allow import of 77.7 MT of length 14868 meters with 2% wastage. - Item no 4- Allow import of 5514 kg of length 113.5 meters with 2% wastage. - Item no 5 to 7, 10, 12, 14- These are components. Allow under GN-4. - Item no 8 & 9- These are welding consumables. Allow as applied for as the quantity is with in the normal practice allowed. - Item no 11- Allow as applied for. However word "finished" to be prefixed to the description of import product & its weight is 340 kg may be incorporated in the license. - Item no 13- The item to be deleted as it is not part of export product. - Item no 15- Allow as applied for. The RLA may take necessary action accordingly.			
20	Case No.:42/31/80-ALC2/2010	Party Name:STARION INDIA PLTD	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00520/AM11/	RLA File :31/24/040/00129/AM11/	Lic.No/Date:3110044900 06.10.2010	Defer Date:18.10.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 18.10.2011.			
21	Case No.:39/29/80-ALC2/2010	Party Name:CAMFIL FARR AIR FILTRATION INDIA LTD	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00474/AM11/	RLA File :05/23/040/00186/AM11/	Lic.No/Date:0510274386 07.10.2010	Defer Date:18.10.2011
	Decision : The Committee decided to forward a copy of firm's reply dated 30.08.2011 to DC(MSME) for examination and comments. The case may be re-listed on 18.10.2011.			
22	Case No.:17/41/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/81/050/00436/AM11/	RLA File :09/24/040/00315/AM11/	Lic.No/Date:0910044003 21.10.2010	Defer Date:18.10.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's reply on 06.09.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 18.10.2011.			
23	Case No.:45/31/80-ALC2/2010	Party Name:ARMOR PLAST LTD.,	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Approved
	HQ File :01/80/050/00523/AM11/	RLA File :07/24/040/00289/AM11/	Lic.No/Date:0710075019 25.10.2010	
	Decision : As per the written comments of DIPP received vide their U.O. Note dated 06.09.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- - Quantities of import items at Sl. No. 1 & 2 given in Nos. to be deleted. - Word "relevant" to be prefixed with the descriptions of import items at S.Nos. 1 & 2 and total quantity of import items at S.Nos 1 and 2 put together to be allowed within 563.3 Kgs. inclusive of 2% wastage The RLA may take necessary action accordingly.			
24	Case No.:7/37/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00745/AM11/	RLA File :09/24/040/00343/AM11/	Lic.No/Date:0910044474 26.11.2010	Defer Date:18.10.2011
	Decision : The Committee decided to remind DHI to re-examine the case and furnish the comments. The case may be re-listed on 18.10.2011.			
25	Case No.:5/37/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00743/AM11/	RLA File :09/24/040/00370/AM11/	Lic.No/Date:0910044582 06.12.2010	Defer Date:18.10.2011

Decision : The Committee decided to remind DHI to re-examine the case and furnish the comments. The case may be re-listed on 18.10.2011.			
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26	Case No.: 6/37/80-ALC2/2010	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date: 12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00744/AM11/	RLA File :09/24/040/00384/AM11/	Lic.No/Date:0910044581 06.12.2010	Defer Date:18.10.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's reply on 06.09.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 18.10.2011.			

27	Case No.: 2/37/80-ALC2/2010	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date: 12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00740/AM11/	RLA File :05/23/040/00293/AM11/	Lic.No/Date:0510281598 17.01.2011	Defer Date:18.10.2011
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 18.10.2011.			

28	Case No.: 13/37/80-ALC2/2010	Party Name: BOSCH LIMITED,	Meet No/Date: 12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00751/AM11/	RLA File :07/24/040/00417/AM11/	Lic.No/Date:0710076813 19.01.2011	Defer Date:18.10.2011
	Decision : The Committee again decided to remind R.A.(with a copy to firm) to forward a hard copy of firm's application as well as on line data and to re-list the case on 18.10.2011.			

29	Case No.: 21/37/80-ALC2/2010	Party Name: THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date: 12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00759/AM11/	RLA File :09/24/040/00478/AM11/	Lic.No/Date:0910045222 25.01.2011	Defer Date:18.10.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 18.10.2011:- 1. Length of tubes mentioned in calculations may be highlighted in the corresponding drawing.			

30	Case No.: 22/37/80-ALC2/2010	Party Name: THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date: 12/80-ALC2/2011 06.09.2011	Status: Rejected
	HQ File :01/80/050/00760/AM11/	RLA File :09/24/040/00477/AM11/	Lic.No/Date:0910045223 25.01.2011	Defer Date:18.10.2011
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dated 07.04.2011 and subsequent reminder dated 18.05.2011 and 12.08.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

31	Case No.: 23/37/80-ALC2/2010	Party Name: THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date: 12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00761/AM11/	RLA File :09/24/040/00476/AM11/	Lic.No/Date:0910045224 25.01.2011	Defer Date:18.10.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 18.10.2011:- 1. Length of tubes mentioned in calculations may be highlighted in the corresponding drawing.			

32	Case No.: 26/37/80-ALC2/2010	Party Name: PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date: 12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00764/AM11/	RLA File :31/21/040/00334/AM11/	Lic.No/Date:3110046646 28.01.2011	Defer Date:18.10.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 21.08.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 18.10.2011.			

33	Case No.: 28/37/80-ALC2/2010	Party Name: PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date: 12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00766/AM11/	RLA File :31/21/040/00331/AM11/	Lic.No/Date:3110046679 28.01.2011	Defer Date:18.10.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 21.08.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 18.10.2011.			

34	Case No.: 7/40/80-ALC2/2010	Party Name: STANDARD RADIATORS PVT.LTD.	Meet No/Date: 12/80-ALC2/2011 06.09.2011	Status: Approved
	HQ File :01/80/050/00857/AM11/	RLA File :34/24/040/00306/AM11/	Lic.No/Date:3410029421 24.02.2011	
	Decision : As per the written comments of DHI received vide their U.O. Note No.3(18)/11-TSW(B)/428dated 05.08.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- Export The total export quantity is 72 numbers to be incorporated to the license along with weight already given. Import Taking Clue from C-1891 1. Item no 1- Al Foil- Allow 1652 KG with 2% wastage. 2. Item no 2- Al Strip-Allow 1251 KG with 3% wastage. 3. Item no 3- Al Extrusion-Allow 642KG with 2% wastage. 4. Item no 4- Al sheet- Allow 167 KG with 3% wastage. 5. Item no 5 to 7- Brazing flux- The firm has applied for items of value Rs 9970/ which comes to 0.7% of FOB value of export. Import is reasonable. Allow import as applied for			

The RLA may take necessary action accordingly.

35	Case No.:8/40/80-ALC2/2010	Party Name:LLOYD ELECTRIC & ENGG. LTD.	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00858/AM11/	RLA File :05/23/040/00335/AM11/	Lic.No/Date:0510284587 24.02.2011	Defer Date:18.10.2011
	Decision : The representative of the DIPP informed the Committee that they have received the firm's reply 24.08.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 18.10.2011.			

36	Case No.:9/40/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00859/AM11/	RLA File :03/95/040/00889/AM11/	Lic.No/Date:0310617962 25.02.2011	Defer Date:18.10.2011
	Decision : The Committee decided to forward a copy of firm's reply to DIPP for examination and comments. The case may be re-listed on 18.10.2011.			

37	Case No.:10/40/80-ALC2/2010	Party Name:GL&V INDIA PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00860/AM11/	RLA File :31/24/040/00258/AM11/	Lic.No/Date:3110047111 25.02.2011	Defer Date:18.10.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 12.08.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 18.10.2011.			

38	Case No.:13/40/80-ALC2/2010	Party Name:XYTEL INDIA PVT.LTD.	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00863/AM11/	RLA File :31/24/040/00256/AM11/	Lic.No/Date:3110047133 28.02.2011	Defer Date:18.10.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 07.07.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 18.10.2011.			

39	Case No.:11/3/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00016/AM12/	RLA File :03/94/040/00985/AM11/	Lic.No/Date:0310618433 28.02.2011	Defer Date:18.10.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 12.08.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 18.10.2011.			

40	Case No.:22/3/80-ALC2/2011	Party Name:TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00027/AM12/	RLA File :04/24/040/00299/AM11/	Lic.No/Date:0410122107 01.03.2011	Defer Date:18.10.2011
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 18.10.2011.			

41	Case No.:25/40/80-ALC2/2010	Party Name:NOVA INTERGRATED SYSTEMS LTD.	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Approved
	HQ File :01/80/050/00875/AM11/	RLA File :05/24/040/00374/AM11/	Lic.No/Date:0510285051 03.03.2011	
	Decision : The Committee noted the written comments of DIT received vide their U.O. Note No.17(42)/2011-IPHW dated 08.08.2011 and decided to ratify the norms in respect of subject advance authorization on net-to-net basis with accountability clause. The Regional Authority may take necessary action accordingly.			

42	Case No.:26/40/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00876/AM11/	RLA File :09/24/040/00553/AM11/	Lic.No/Date:0910045827 07.03.2011	Defer Date:18.10.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's reply on 06.09.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 18.10.2011.			

43	Case No.:28/40/80-ALC2/2010	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00878/AM11/	RLA File :05/23/040/00348/AM11/	Lic.No/Date:0510285314 08.03.2011	Defer Date:18.10.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's reply on 17.08.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 18.10.2011.			

44	Case No.:30/40/80-ALC2/2010	Party Name:XYTEL INDIA PVT.LTD.	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00880/AM11/	RLA File :31/24/040/00269/AM11/	Lic.No/Date:3110047258 08.03.2011	Defer Date:18.10.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 12.08.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 18.10.2011.			

45	Case No.:31/40/80-ALC2/2010	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00881/AM11/	RLA File :03/95/040/00926/AM11/	Lic.No/Date:0310620641 10.03.2011	Defer Date:18.10.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 12.08.2011 calling for certain information. The Committee, therefore,			

decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 18.10.2011.

46	Case No.: 32/40/80-ALC2/2010	Party Name:ATHERM THERMAL SOLUTIONS INDIA PVT LTD	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Closed
	HQ File :01/80/050/00882/AM11/	RLA File :07/24/040/00463/AM11/	Lic.No/Date:0710077971 10.03.2011	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The Committee presumed that ratification of norms of the subject authorization is not required to R.A./firm and the case may be closed on the part of NC. The Regional Authority may take necessary action accordingly.			

47	Case No.: 21/3/80-ALC2/2011	Party Name:REALTIME TECHSOLUTIONS PVT.LTD.,	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00026/AM12/	RLA File :07/21/040/00889/AM11/	Lic.No/Date:0710077962 10.03.2011	Defer Date:18.10.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 18.10.2011.			

48	Case No.: 2/6/80-ALC2/2011	Party Name:THE TATA POWER COMPANY LTD	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00079/AM12/	RLA File :07/21/040/00953/AM11/	Lic.No/Date:0710078147 21.03.2011	Defer Date:18.10.2011
	Decision : The Committee noted that the firm's application was sent to DIPP on 17.08.2011 but decided to forward the firm application to DIT as the matter pertains to them. The case may be re-listed on 18.10.2011.			

49	Case No.: 16/9/80-ALC2/2011	Party Name:HTD HEAT TRACE(INDIA)PVT LTD.	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Approved
	HQ File :01/80/050/00184/AM12/	RLA File :09/24/040/00552/AM11/	Lic.No/Date:0910046077 25.03.2011	
	Decision : As per the written comments of DIPP received vide their U.O. Note dated 06.09.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- - Words "1 set comprising of 24 Heating modules, Heating Area 4.293 Sq.Mtrs." to be suffixed with the description of export product. - Net Weight of export products to be specified as 11253 Kgs. - Quantities of import items from Sl. Nos. 1 to 27 to be allowed on net to net basis as claimed by the firm. - Accordingly, quantity of import item at Sl. No. 17 to be allowed as 8000 Nos. - Import of components to be allowed with accountability clause. The RLA may take necessary action accordingly.			

50	Case No.: 17/9/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00185/AM12/	RLA File :09/24/040/00563/AM11/	Lic.No/Date:0910046078 25.03.2011	Defer Date:18.10.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 12.08.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 18.10.2011.			

51

Case No.:20/6/80-ALC2/2011	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Approved
HQ File :01/80/050/00097/AM12/	RLA File :02/24/040/00236/AM11/	Lic.No/Date:0210157281 05.04.2011	
Decision : As per the written comments of DIPP received vide their U.O. Note No.7/146/2011-TSW/52 dated 04.08.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-			
EXPORT: Pacmaan Gland Packing			
Quantity: 3334 kgs.			
Import item:			
Sl. No.	Item Description	Quantity applied for	Quantity Recommended
1	Graphite composi Fibre	3500 kgs.	1.03 kg/kg content in export product
The RLA may take necessary action accordingly.			

52	Case No.: 20/3/80-ALC2/2011	Party Name:PSK ENGINEERING PVT LTD	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00025/AM12/	RLA File :07/21/040/00989/AM11/	Lic.No/Date:0710078540 07.04.2011	Defer Date:18.10.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's reply on 17.08.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 18.10.2011.			

53	Case No.: 5/6/80-ALC2/2011	Party Name:XYTEL INDIA PVT.LTD.	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00082/AM12/	RLA File :31/21/040/00413/AM11/	Lic.No/Date:3110047799 11.04.2011	Defer Date:18.10.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 28.07.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 18.10.2011.			

Case No.: 5/3/80-ALC2/2011	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
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54	HQ File :01/80/050/00010/AM12/	RLA File :05/23/040/00019/AM12/	Lic.No/Date:0510288064 13.04.2011	Defer Date:18.10.2011
Decision : The Committee observed that the firm has not replied to this office letter dated 12.08.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 18.10.2011.				

55	Case No.:8/3/80-ALC2/2011	Party Name:PRANAV VIKAS (INDIA) LTD.	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00013/AM12/	RLA File :05/24/040/00454/AM11/	Lic.No/Date:0510288376 20.04.2011	Defer Date:18.10.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 18.10.2011:- 1. Justification for claiming wastage of 25 % on all the import items from Sl. No 1 to 11. 2. Information in respect of S.No.11 of Standard Deficiency Format.			

56	Case No.:9/3/80-ALC2/2011	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Approved
	HQ File :01/80/050/00014/AM12/	RLA File :05/24/040/00004/AM12/	Lic.No/Date:0510288388 20.04.2011	
	Decision : As per the written comments of DIPP received vide their U.O. Note dated 06.09.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net export weights of 11794 Kgs., 1361 Kgs & 29711 Kgs. to be specified with the quantities of export products at Sl No. 1, 2 & 3 respectively. 2. Word "Relevant" to be prefixed with the description of import item at Sl. No. 1. 3. Quantity of import item at S.No. 1 to be allowed as applied for i.e. 36145 Kgs inclusive of 4.17 % wastage. 4. Quantity of import item at Sl. Nos. 2 to be allowed as 1800 Kgs. (5 Nos.) on net to net basis. 5. Quantity of import item at Sl. Nos. 3 to be allowed as 398 Kgs. (1 No.) on net to net basis. 6. Quantity of import item at Sl. Nos. 4 to be allowed as 915 Kgs. (5 Mtrs.) inclusive of 2 % wastage. 7. Quantity of import item at Sl. Nos. 5 to be allowed as 250 Kgs. (1 No.) on net to net basis. 8. Import of components to be allowed with accountability clause. The RLA may take necessary action accordingly.			

57	Case No.:10/3/80-ALC2/2011	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Closed
	HQ File :01/80/050/00015/AM12/	RLA File :05/24/040/00006/AM12/	Lic.No/Date:0510288391 20.04.2011	
	Decision : The Committee noted that the firm has informed vide their letter dated 08.07.2011 that they have submitted the said licence for cancellation. The Committee, therefore, decided to close the case on the part of Norms Committee. The Regional Authority may take necessary action accordingly.			

58	Case No.:24/3/80-ALC2/2011	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Approved
	HQ File :01/80/050/00029/AM12/	RLA File :04/24/040/00016/AM12/	Lic.No/Date:0410123527 21.04.2011	
	Decision : As per the written comments of DIPP received vide their U.O. Note dated 06.09.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Following words to be suffixed with the description of export product "Model No. B-PASS-AUTO PT 20/10-15" 2. Word "relevant" to be prefixed with the description of import items at Sl. Nos. 42 to 46. 3. Import items from S.No.1 to 46 to be allowed on net to net basis with accountability clause. The RLA may take necessary action accordingly.			

59	Case No.:2/5/81-ALC2/2011	Party Name:DELPHI AUTOMOTIVE SYSTEMS PVT. LTD.	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Approved											
	HQ File :01/81/050/00015/AM12/	RLA File :05/23/040/00030/AM12/	Lic.No/Date:0510288714 26.04.2011												
	Decision : As per written comments of C&PC vide their O.M. No. 46011/67/2011-PC.II dated 20.07.2011, the committee decided to ratify the norms in respect of the subject advance authorization as under:- <table><tr><td>Item to be Exported</td><td>Quantity</td></tr><tr><td>Parts of Automobile: Connector, Clip, Lock etc.</td><td>1 kg.</td></tr><tr><td>Raw-material allowed for Import</td><td>Quantity</td></tr><tr><td><u>Raw material recommended for one kg. of Relevant Nylon Resin content in Export Product</u></td><td></td></tr><tr><td>1. Relevant Polyamide (Nylon) Resin</td><td>1.047 kg.</td></tr><tr><td>2. Master Batch</td><td>0.003 kg.</td></tr></table> The RA may take necessary action accordingly.				Item to be Exported	Quantity	Parts of Automobile: Connector, Clip, Lock etc.	1 kg.	Raw-material allowed for Import	Quantity	<u>Raw material recommended for one kg. of Relevant Nylon Resin content in Export Product</u>		1. Relevant Polyamide (Nylon) Resin	1.047 kg.	2. Master Batch
Item to be Exported	Quantity														
Parts of Automobile: Connector, Clip, Lock etc.	1 kg.														
Raw-material allowed for Import	Quantity														
<u>Raw material recommended for one kg. of Relevant Nylon Resin content in Export Product</u>															
1. Relevant Polyamide (Nylon) Resin	1.047 kg.														
2. Master Batch	0.003 kg.														

60	Case No.:29/3/80-ALC2/2011	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00034/AM12/	RLA File :05/24/040/00011/AM12/	Lic.No/Date:0510288857 27.04.2011	Defer Date:18.10.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 12.08.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 18.10.2011.			

61	Case No.:8/6/80-ALC2/2011	Party Name:H.L.EQUIPMENTS	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Approved
	HQ File :01/80/050/00085/AM12/	RLA File :52/24/040/00008/AM12/	Lic.No/Date:5210035045 03.05.2011	
	Decision : As per the written comments of DIPP received vide their U.O. Note dated 06.09.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-			

61	1. Net weights of 6500 Kgs. to be specified with quantities of each export products at Sl. No. 1 & 2.. 2. Word "Relevant" to be prefixed with the description of import item at Sl. No.1 and its quantity to be allowed as applied for i.e. 1020 Kgs on net to net basis. 3. Quantity of import item at Sl. No. 2 to be allowed as 218 Kgs. on net to net basis. The RLA may take necessary action accordingly.			
62	Case No.:8/80-ALC2/2011 HQ File :01/80/050/00176/AM12/	Party Name:CICB CHEMICON PRIVATE LIMITED, RLA File :07/24/040/00029/AM12/	Meet No/Date:12/80-ALC2/2011 06.09.2011 Lic.No/Date:0710078936 03.05.2011	Status: Deferred Defer Date:18.10.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 18.10.2011:- 1. Information in respect of Sl. No.4,5 & 11 of the Standard Deficiency Format export product wise			
63	Case No.:22/9/80-ALC2/2011 HQ File :01/80/050/00190/AM12/	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED RLA File :05/24/040/00030/AM12/	Meet No/Date:12/80-ALC2/2011 06.09.2011 Lic.No/Date:0510289532 03.05.2011	Status: Deferred Defer Date:18.10.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 12.08.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 18.10.2011.			
64	Case No.:20/9/80-ALC2/2011 HQ File :01/80/050/00188/AM12/	Party Name:BIRLA FURUKAWA FIBRE OPTICS LIMITED, RLA File :17/24/040/00003/AM12/	Meet No/Date:12/80-ALC2/2011 06.09.2011 Lic.No/Date:1710004045 09.05.2011	Status: Deferred Defer Date:18.10.2011
	Decision : The Committee observed that the comments called for from DOT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 18.10.2011.			
65	Case No.:3/6/80-ALC2/2011 HQ File :01/80/050/00080/AM12/	Party Name:KSS ABHISHEK SAFETY SYSTEMS PVT. LTD., RLA File :05/23/040/00062/AM12/	Meet No/Date:12/80-ALC2/2011 06.09.2011 Lic.No/Date:0510291378 23.05.2011	Status: Approved
	Decision : As per the written comments of DC(MSME) received vide their U.O. Note No.30(29)2011-ME dated 23.08.2011, the Committee decided to ratify the norms in respect of the subject advance authorization on net-to-net basis with Nil wastage/accountability clause. The RLA may take necessary action accordingly.			
66	Case No.:13/9/80-ALC2/2011 HQ File :01/80/050/00181/AM12/	Party Name:OILGEAR TOWLER POLYHYDRON PVT.LTD., RLA File :07/21/040/00115/AM12/	Meet No/Date:12/80-ALC2/2011 06.09.2011 Lic.No/Date:0710079344 23.05.2011	Status: Deferred Defer Date:18.10.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 12.08.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 18.10.2011.			
67	Case No.:23/9/80-ALC2/2011 HQ File :01/80/050/00191/AM12/	Party Name:RAHUL PREMIER INDIA AGENCY PVT. LTD., RLA File :02/24/040/00028/AM12/	Meet No/Date:12/80-ALC2/2011 06.09.2011 Lic.No/Date:02101 26.05.2011	Status: Approved
	Decision : As per the written comments of DHI received vide their U.O. Note dated 06.09.2011, the Committee decided to ratify the norms in respect of the subject advance authorization on net-to-net basis without any wastage with accountability clause. The RLA may take necessary action accordingly.			
68	Case No.:10/6/80-ALC2/2011 HQ File :01/80/050/00087/AM12/	Party Name:BHARAT HEAVY ELECTRICALS LIMITED RLA File :04/24/040/00327/AM11/	Meet No/Date:12/80-ALC2/2011 06.09.2011 Lic.No/Date:0410124434 27.05.2011	Status: Deferred Defer Date:18.10.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's reply on 06.09.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 18.10.2011.			
69	Case No.:11/6/80-ALC2/2011 HQ File :01/80/050/00088/AM12/	Party Name:BHARAT HEAVY ELECTRICALS LIMITED RLA File :04/24/040/00325/AM11/	Meet No/Date:12/80-ALC2/2011 06.09.2011 Lic.No/Date:0410124435 27.05.2011	Status: Deferred Defer Date:18.10.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's reply on 06.09.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 18.10.2011.			
70	Case No.:12/6/80-ALC2/2011 HQ File :01/80/050/00089/AM12/	Party Name:BHARAT HEAVY ELECTRICALS LIMITED RLA File :04/24/040/00318/AM11/	Meet No/Date:12/80-ALC2/2011 06.09.2011 Lic.No/Date:0410124436 27.05.2011	Status: Deferred Defer Date:18.10.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 12.08.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 18.10.2011.			
71	Case No.:13/6/80-ALC2/2011 HQ File :01/80/050/00090/AM12/	Party Name:BHARAT HEAVY ELECTRICALS LIMITED RLA File :04/24/040/00324/AM11/	Meet No/Date:12/80-ALC2/2011 06.09.2011 Lic.No/Date:0410124437 27.05.2011	Status: Deferred Defer Date:18.10.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 12.08.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 18.10.2011.			

72	Case No.: 14/6/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00091/AM12/	RLA File :04/24/040/00323/AM11/	Lic.No/Date:0410124438 27.05.2011	Defer Date:18.10.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 12.08.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 18.10.2011.			

73	Case No.: 15/6/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00092/AM12/	RLA File :04/24/040/00326/AM11/	Lic.No/Date:0410124439 27.05.2011	Defer Date:18.10.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's reply on 06.09.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 18.10.2011.			

74	Case No.: 16/6/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00093/AM12/	RLA File :04/24/040/00328/AM11/	Lic.No/Date:0410124440 27.05.2011	Defer Date:18.10.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's reply on 06.09.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 18.10.2011.			

75	Case No.: 17/6/80-ALC2/2011	Party Name:GL&V INDIA PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00094/AM12/	RLA File :31/83/040/00028/AM12/	Lic.No/Date:3110048282 27.05.2011	Defer Date:18.10.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 12.08.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 18.10.2011.			

76	Case No.: 18/6/80-ALC2/2011	Party Name:STARION INDIA PLTD	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00095/AM12/	RLA File :31/83/040/00031/AM12/	Lic.No/Date:3110048311 27.05.2011	Defer Date:18.10.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 18.10.2011.			

77	Case No.: 21/6/80-ALC2/2011	Party Name:MAGNETI MARELLI UM ELECTRONICS SYSTEMS PVT.LTD.,	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00098/AM12/	RLA File :05/24/040/00072/AM12/	Lic.No/Date:0510292064 30.05.2011	Defer Date:18.10.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 18.10.2011.			

78	Case No.: 22/6/80-ALC2/2011	Party Name:PRESSURE VESSELS (INDIA)	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00099/AM12/	RLA File :31/83/040/00004/AM12/	Lic.No/Date:3110048359 31.05.2011	Defer Date:18.10.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 12.08.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 18.10.2011.			

79	Case No.: 23/6/80-ALC2/2011	Party Name:INDIAN HANDICRAFTS & TEXTILES SYNDICATE	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00100/AM12/	RLA File :05/23/040/00080/AM12/	Lic.No/Date:0510292263 31.05.2011	Defer Date:18.10.2011
	Decision:- The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 18.10.2011.			

80	Case No.: 9/9/80-ALC2/2011	Party Name:EASTERN EQUIPMENT AND ENGINEERS PRIVATE LIMITED.	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00177/AM12/	RLA File :02/24/040/00036/AM12/	Lic.No/Date:0210159702 31.05.2011	Defer Date:18.10.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 12.08.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 18.10.2011.			

81	Case No.: 11/9/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00179/AM12/	RLA File :61/24/040/00010/AM12/	Lic.No/Date: 31.05.2011	Defer Date:18.10.2011
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 18.10.2011.			

82	Case No.: 18/9/80-ALC2/2011	Party Name:BIRLA FURUKAWA FIBRE OPTICS LIMITED,	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00186/AM12/	RLA File :17/24/040/00005/AM12/	Lic.No/Date:1710004119 31.05.2011	Defer Date:18.10.2011
	Decision : The Committee observed that the comments called for from DOT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 18.10.2011.			

	Case No.: 25/6/80-ALC2/2011	Party Name:SHARPLEX FILTERS (I) PVT. LTD.	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
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83	HQ File :01/80/050/00102/AM12/	RLA File :03/95/040/00163/AM12/	Lic.No/Date:0310633907 01.06.2011	Defer Date:18.10.2011
Decision : The Committee decided to forward a copy of firm's reply to DIPP for examination and comments. The case may be re-listed on 18.10.2011.				
84	Case No.:26/6/80-ALC2/2011	Party Name:SHARPLEX FILTERS (I) PVT. LTD.	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00103/AM12/	RLA File :03/95/040/00162/AM12/	Lic.No/Date:0310633910 01.06.2011	Defer Date:18.10.2011
	Decision : The Committee decided to forward a copy of firm's reply to DIPP for examination and comments. The case may be re-listed on 18.10.2011.			
85	Case No.:27/6/80-ALC2/2011	Party Name:JOHN DEERE INDIA PVT LTD	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00104/AM12/	RLA File :31/82/040/00021/AM12/	Lic.No/Date:3110048382 01.06.2011	Defer Date:18.10.2011
	Decision : The Committee decided to remind R.A. to forward the complete on-line data as well hard copy of firm's application. The case may be re-listed on 18.10.2011.			
86	Case No.:5/11/81-ALC2/2011	Party Name:DELPHI AUTOMOTIVE SYSTEMS PVT. LTD.	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/81/050/00074/AM12/	RLA File :05/23/040/00081/AM12/	Lic.No/Date:0510292480 02.06.2011	Defer Date:18.10.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 18.10.2011.			
87	Case No.:29/6/80-ALC2/2011	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00106/AM12/	RLA File :03/95/040/00177/AM12/	Lic.No/Date:0310634527 06.06.2011	Defer Date:18.10.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 18.10.2011:- 1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format along with volume based wastage calculation from the engineering drawing dimensions.			
88	Case No.:14/9/80-ALC2/2011	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00182/AM12/	RLA File :07/24/040/00064/AM12/	Lic.No/Date:0710079750 13.06.2011	Defer Date:18.10.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 12.08.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 18.10.2011.			
89	Case No.:12/9/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00180/AM12/	RLA File :03/94/040/00196/AM12/	Lic.No/Date:0310636510 16.06.2011	Defer Date:18.10.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 12.08.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 18.10.2011.			
90	Case No.:5/9/80-ALC2/2011	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00173/AM12/	RLA File :04/24/040/00072/AM12/	Lic.No/Date:0410125099 17.06.2011	Defer Date:18.10.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 12.08.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 18.10.2011.			
91	Case No.:15/9/80-ALC2/2011	Party Name:AQUASUB ENGINEEING	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00183/AM12/	RLA File :32/24/040/00016/AM12/	Lic.No/Date:3210048550 23.06.2011	Defer Date:18.10.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 12.08.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 18.10.2011.			
92	Case No.:1/9/80-ALC2/2011	Party Name:MUBEA AUTOMOTIVE INDIA PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Approved
	HQ File :01/80/050/00168/AM12/	RLA File :31/83/040/00041/AM12/	Lic.No/Date:3110048973 01.07.2011	
	Decision : As per the written comments of DHI received vide their U.O. Note No. 3(83)/10-TSW dated 05.09.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as per SION C-1046. The RLA may take necessary action accordingly.			
93	Case No.:2/9/80-ALC2/2011	Party Name:TRANTER INDIA PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00169/AM12/	RLA File :31/83/040/00063/AM12/	Lic.No/Date:3110049045 05.07.2011	Defer Date:18.10.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 18.10.2011:- 1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format export product wise.			
	Case No.:3/9/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00170/AM12/	RLA File :03/95/040/00170/AM12/	Lic.No/Date:0310633907 01.06.2011	Defer Date:18.10.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 12.08.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 18.10.2011.			

94	HQ File :01/80/050/001/0/AM12/	RLA File :05/95/040/00166/AM12/	Lic.No./Date:0310640468 05.07.2011	Defer Date:18.10.2011
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Decision : The Committee observed that the firm has not replied to this office letter dated 12.08.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 18.10.2011.

95	Case No.:3/12/80-ALC2/2011	Party Name:DAYTON PHOENIX ELECTRICALS (INDIA) PVT.LTD.,	Meet No./Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00245/AM12/	RLA File :22/24/040/00023/AM12/	Lic.No./Date:2210011601 06.07.2011	Defer Date:
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 18.10.2011:- 1. Details & use of import item at Sl. No. 3 with justification for the quantity of this item 2. Constituents of "Set" for insulation kit at Sl. No. 7 of import items.			

96	Case No.:25/9/80-ALC2/2011	Party Name:WHIRLPOOL OF INDIA LTD.,	Meet No./Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00193/AM12/	RLA File :05/24/040/00114/AM12/	Lic.No./Date:0510296374 12.07.2011	Defer Date:18.10.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 18.10.2011.			

97	Case No.:26/9/80-ALC2/2011	Party Name:AKSH TECHNOLOGIES LTD.(A WHOLLY OWNED SUBSIDIARY	Meet No./Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00194/AM12/	RLA File :05/23/040/00132/AM12/	Lic.No./Date:0510296453 13.07.2011	Defer Date:18.10.2011
	Decision : The Committee noted that the firm application has been sent to DIT on 02.09.2011. The Committee, therefore, decided to await the comments of DIT and to re-list the case on 18.10.2011.			

98	Case No.:27/9/80-ALC2/2011	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No./Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00195/AM12/	RLA File :05/24/040/00135/AM12/	Lic.No./Date:0510296618 14.07.2011	Defer Date:18.10.2011
	Decision : The Committee observed that the firm's application has been sent to C&PC on 08.08.2011.. The Committee, therefore, decided to remind C&PC for expediting their comments. The case may be re-listed on 18.10.2011.			

99	Case No.:1/12/80-ALC2/2011	Party Name:FRANCOIS COMPRESSORS INDIA PRIVATE LIMITED	Meet No./Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00243/AM12/	RLA File :31/83/040/00097/AM12/	Lic.No./Date:3110049779 12.08.2011	Defer Date:18.10.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 18.10.2011:- 1. Information in respect of S.No.3 of Standard Deficiency Format 2. Weights of export products & import items.			

100	Case No.:2/12/80-ALC2/2011	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No./Date:12/80-ALC2/2011 06.09.2011	Status: Deferred
	HQ File :01/80/050/00244/AM12/	RLA File :04/24/040/00119/AM12/	Lic.No./Date:0410127166 17.08.2011	Defer Date:18.10.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 18.10.2011:- 1. Information in respect of S.No.1, 6 & 9 of Standard Deficiency Format. 2. Information in respect of S.No.11 & 11A of Standard Deficiency Format for import items from S.No. 29 to 31.			

S.No.13

Case No. A - 09	M/s. Jhagadia Copper	HQ F.No.01/80/162/00542/AM10/DES.I	Lic.No. & Date
Meeting No.12/11	Ltd.,	RA.F.No.34/24/039/00001/AM10	3410024795
Date: 06.09.2011		Ratification of norms.	dt.29.07.2009

The Committee noted that Min. of Mines was asked through a D.O. letter from A.D.G.(NPS) on 04.07.2011 to expedite their comments. The Committee again decided to remind the Min. of Mines to expedite their comments and to re-list the case on 18.10.2011.

S.No.14

Case No. A - 14	M/s. Larson & Toubro	HQ F.No.01/80/162/00522/AM11/DES.I	Lic.No. & Date
Meeting No.12/11	Ltd.,	RA.F.No.03/95/039/00004/AM10	0310541346
Date: 06.09.2011		Ratification of norms	dt.12.10.2009

The Committee observed that the firm has not replied to this office letter dated 12.08.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 18.10.2011.

S. No.251

Case No. A/R-40	M/s. Bharat Heavy	HQ F.No.01/80/162/00539/AM09/DES.I	Lic.No. & Date
Meeting No.12/12	Electricals Ltd., Haridwar	RA F.No.61/24/040/00036/AM09	6110000254
Date: 06.09.2011		Ratification of norms	dt.05.12.2008

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 18.10.2011.

S.No.252

Case No.A/R-208	M/s. Llyod Electric &	HQ F.No.01/80/050/00273/AM11/ DES-I	Lic.No. & Date
Meeting No.12/12	Engineering Ltd.,	RA F.No.05/23/040/00056/AM11	0510266063
Date: 06.09.2011		Ratification of Norms	dt.15.06.2010

The representative of the DIPP informed the Committee that they received the firm's reply on 24.08.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 18.10.2011.

Sl.No.253

Case No.A/R-161	M/s. Thermax LTD.,	HQ F.No.01/80/050/01549/AM09/ DES-I	Lic.No. & Date
Meeting No.12/12		RA F.No.31/21/040/00295/AM09	3110036392
Date: 06.09.2011		Ratification of Norms	dt.11.12.2008

Case No. A/R-54	M/s. Andritz Hydro	HQ F.No.01/80/050/00864/AM11/ DES-I	Lic.No. & Date
Meeting No. 12/12		RA F.No.05/23/000/00330/AM11	051028470A

Meeting No.12/14	Pvt. Ltd., Patwal	RA F.No.05/24/040/0011	02.03.2011
Date: 06.09.2011	(Har.)	Ratification of Norms	dt.01.03.2011

The representative of the firm Shri Abhinav Kaul, Adviser Exim, & Sh. Gaganjeet Singh appeared before the Committee for personal hearing and explained their case. They have also submitted the requisite details vide their letter dated 05.09.2011. The representative of DHI perused the details and sought some clarifications. The Committee, therefore asked the firm to furnish the necessary details to DHI for examination and comments. The case may be re-listed on 18.10.2011.

S.No.265

Case No.A/R-56	M/s. JSW Steel Ltd.,	HQ F.No.01/80/050/00603/AM09/ DES-I	Lic.No. & Date
Meeting No.12/12	Mumbai	RA F.No.03/94/040/01231/AM08	0310467010
Date: 06.09.2011		Request for revision of norms	dt.02.04.2008

The Committee decided to close the case on the part of N.C. as the firm's request was returned for re-validation of the said Advance Authorization.

The Regional Authority may please take necessary action accordingly.

S.No.266

Case No.A/R-57	M/s. Thermax Limited	HQ F.No.01/81/050/00310/AM06/ DES-I	Lic.No. & Date
Meeting No.12/12		RA F.No.31/24/040/00017/AM06	3110021206
Date: 06.09.2011		Revision of norms	dt.14.07.2005

On the recommendation of the representative of DHI present in the meeting, the Committee decided that the firm may be asked to submit proper calculation of requirement of item No. 14 of import (Refractory) for examination of their request and to re-list the case on 18.10.2011.

S.No.267

Case No.A/R-74	M/s. Automat Irrigation	HQ F.No.01/80/050/00369/AM10/ DES-I	Lic.No. & Date
Meeting No.12/12	Pvt. Ltd., Delhi	RA F.No.05/24/040/00148/AM10	0510248965
Date: 06.09.2011		Amendment of Norms	dt.09.09.2009

As per the written comments of DIPP received vide their U.O. Note dated 06.09.2011, the Committee decided to modify the norms in respect of the subject advance authorization as under:-

1. Quantity of import item at Sl. No. 1 to be allowed as 44627 Kgs. inclusive of 2 % wastage.
2. Quantity of import item at Sl. No. 2 to be allowed on net to net basis with accountability clause.
3. Quantities of import item at Sl. No. 3 & 4 to be allowed as 1335.2 Sq. Mtrs. & 1392.3 Sq. Mtrs. respectively inclusive of 2 % wastage.
4. Quantity of import item at Sl. No. 5 to be allowed as 4033 Kgs. inclusive of 2 % wastage.

The RLA may take necessary action accordingly.

S.No.268

Case No.A/R-75	M/s. Micron Instruments	HQ F.No.01/80/050/00531/AM11/ DES-I	Lic.No. & Date
Meeting No.12/12	Pvt. Ltd., New Delhi	RA F.No.05/24/040/00270/AM11	0510275804
Date: 06.09.2011		Amendment of Norms	dt.27.10.2010

As per the written comments of DIPP received vide their U.O. Note dated 06.09.2011, the Committee decided to modify the norms in respect of the subject advance authorization as under:-

1. Net weight of export product to be specified as 606.1 Kgs.
2. Quantity of import item to be allowed as 2654.7 Kgs. inclusive of 338% wastage after taking 6% recovery from scrap.

The RLA may take necessary action accordingly.

S.No.269

Case No.A/R-76	M/s. The Saraswati	HQ F.No.01/80/050/00254/AM11/ DES-I	Lic.No. & Date
Meeting No.12/12	Industrial Syndicate	RA F.No.05/24/040/00126/AM11	0510267954
Date: 06.09.2011	Ltd.,	Revision of Norms	dt.12.07.2010

The representative of the DIPP informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 18.10.2011

S.No.270

Case No.A/R-77	M/s. The Saraswati	HQ F.No.01/80/050/00313/AM11/ DES-I	Lic.No. & Date
Meeting No.12/12	Industrial Syndicate	RA F.No.05/24/040/00157/AM11	0510269795
Date: 06.09.2011	Ltd.,	Revision of Norms	dt.05.08.2010

The representative of the DIPP informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 18.10.2011

S.No.271

Case No.A/R-78	M/s. The Saraswati	HQ F.No.01/80/050/00582/AM11/ DES-I	Lic.No. & Date
Meeting No.12/12	Industrial Syndicate	RA F.No.05/24/040/00205/AM11	0510272363
Date: 06.09.2011	Ltd.,	Revision of Norms	dt.08.08.2010

As per the written comments of DIPP received vide their U.O. Note dated .2011, the Committee decided to modify the norms in respect of the subject advance authorization as under:-

1. Weight of import item at Sl. No. 12 to be modified as 1195 Kgs. and quantity of this item to be allowed on net to net basis with accountability clause.

The RLA may take necessary action accordingly.

S.No.272

Case No.A/R-79	M/s. Ohsung Electronics	HQ F.No.01/80/050/01192/AM09/ DES-I	Lic.No. & Date
Meeting No.12/12	India Pvt Ltd.,	RA F.No.31/24/040/00182/AM09	3110035794
Date: 06.09.2011		Ratification of Norms	dt.15.10.2008

As per the written comments of DIPP received vide their U.O. Note dated 06.09.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Net weights of 254.88 MT, 132.84 MT, 18.495 MT & 88.695 MT to be specified with quantities of export products at Sl. No 1, 2, 3 & 4 respectively.
2. Quantity of import item at Sl.No. 1 to be allowed as 251.12 MT inclusive of 10.2 % wastage after 1/3rd recovery.
3. Quantity of import item at Sl. No. 2 to be allowed as 36.99 MT inclusive of 37% wastage after 1/3rd recovery.
4. Quantity of import item at Sl.No. 3 to be allowed as 146.43 MT inclusive of 10.2% wastage after 1/3rd recovery.
5. Quantity of import item at Sl.No. 4 to be allowed as 193.32 MT inclusive of 80.2 % wastage after 1/3rd recovery.

The RLA may take necessary action accordingly

S.No.273

Case No.A/R-80	M/s. Ohsung Electronics	HQ F.No.01/80/050/01610/AM09/ DES-I	Lic.No. & Date
Meeting No.12/12	India Pvt Ltd.,	RA F.No.31/24/040/00191/AM09	3110036564

MEETING NO.12/12	MOB PVT. LTD.,	DATE: 06.09.2011	dt.22.12.2008
		Refutation of Norms	

As per the written comments of DIPP received vide their U.O. Note dated 06.09.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Net weights of 129.22 MT, 63.96 MT, 9.321 MT, 42.341 MT & 19.44 MT to be specified with quantities of export products at Sl. No 1, 2, 3, 4 & 5 respectively.
2. Quantity of import item at Sl.No. 1 to be allowed as 127981 Kgs. inclusive of 10.2 % wastage after 1/3rd recovery.
3. Quantity of import item at Sl. No. 2 to be allowed as 17815 Kgs. inclusive of 37% wastage after 1/3rd recovery.
4. Quantity of import item at Sl.No. 3 to be allowed as 70512 Kgs. inclusive of 10.2% wastage after 1/3rd recovery.
5. Quantity of import item at Sl.No. 4 to be allowed as 93103 Kgs. inclusive of 80.2 % wastage after 1/3rd recovery.
6. Quantity of import item at Sl.No. 5 to be allowed as 38880 Kgs. inclusive of 100% wastage.

The RLA may take necessary action accordingly

Sl.No.65

Case No. C - 09	M/s. Addison & Co. Ltd.,	F.No. 01/81/80/162/00372/AM10/DES-I
Meeting No.12/12	Chennai	Modification of SION for the export product "Cutting Tools-Multiple Point of High Speed Steel(Cobalt Grade)/Tool Steel"
Date: 06.09.2011		

The Committee decided to forward a copy of firm's reply dated 05.09.2011 to DHI for examination and comments. The case may be re-listed on 18.10.2011.

Sl.No.66

Case No. C- 17	M/s. Lucas TVS Ltd., Chennai	F.No. 01/81/80/162/00379/AM10/DES-I
Meeting No.12/12	received through DC(MEPZ-SEZ), Chennai	Fixation of regular wastage norms for manufacturing of different types of "Starter, Alternator, Wiper Motor and Compressor".
Date: 06.09.2011		

The Committee decided to forward a copy of firm's reply dated 06.09.2011 to DHI for examination and comments. The case may be re-listed on 18.10.2011.

Sl.No.67

Case No. C- 18	M/s. Pipavav Shipyards Ltd., Amreli	F.No. 01/81/80/162/00612/AM11/DES-I
Meeting No.12/12		Fixation of input output norms in respect of 100% EOU for the export product " Ship, Cargo Ships, Barges & Vessels for Transport, Factory Ship, Life Boats, Hulls and Vessels falls under Chapter 89 of ITC(HS) – req.
Date: 06.09.2011		

The Committee observed that the comments called for from Ministry of Shipping are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 18.10.2011.

Sl.No.68

Case No. C – 06	Reference received from PC-4(B) of M/s. Gripwell Tools Industries, Jalandhar	HQ F.No.01/80/94/180/00604/AM10/PC-4(B)/DES-I
Meeting No.12/12		Clarification as whether the export product "Digging Bar / Spud Bar" is covered under Sl. No. 123 of the DEPB rate schedule of product Group "Engineering " (Product Code : 61) for the purpose of DEPN benefit.
Date: 06.09.2011		

The Committee noted the written comments of DC(MSME) vide their U.O. Note No. 30(G) /2011 dated 06.09.2011 and decided to examine the case on file. The Case may be re-listed on 18.10.2011.

Sl.No.69

Case No. C – 18	M/s. Bhukanvala Diamond Systems Pvt. Ltd., Navsari	HQ F.No.01/80/162/00056/AM12/DES-I
Meeting No.12/12		Request for fixation of Standard Input Output Norms (SION) for the export product "Die Sets and PVC Blister Moulds" in respect of 100% EOU
Date: 06.09.2011		

The representative of DHI informed the Committee vide their U.O. note No.1A(1)/09-TSW(B) dated 5.08.2011 one item pertains to DHI and comments will be given by them and other item "PVC blisters is used for packaging purpose" pertains C&PC. The Committee therefore decided to remind to C&PC to offer their comments regarding "PVC blisters is used for packaging purpose" and to re-list the case on 18.10.2011.

Sl.No.70

Case No. C – 19	M/s. Tecumseh Products India Pvt. Ltd.,	HQ F.No.01/80/162/00936/AM10/DES-I
Meeting No.12/12		Request for removal /upward revision of Value Cap for Hermetically Sealed Compressors for Refrigerators and Commercial Refrigeration application using eco- friendly gases, DEPB Sl.No. 588, covered under C-1929, Product Code 61.
Date: 06.09.2011		

The case has been examined on the file and decided to ask the firm to furnish details in Sl. No.13 of ANF 4C as per the prescribed format and to re-list the case on 18.10.2011.

Sl.No.71

Case No. C – 02	M/s. Kumar Exports, Ludhiana	HQ F.No.01/80/162/00057/AM12/DES-I
Meeting No.12/12		Denial of DEPB benefits by the ICD Ludhiana Customs against the export product "Machined Parts manufactured out of Ductile Iron Castings" are under Sl. No. 61/426 of DEPB rate Schedule.
Date: 06.09.2011		

The Committee noted that the written comments of DIPP received vide their U.O. Note dated 06.09.2011 and decided to clarify that as "Machined Ductile Iron Castings" are specifically covered in DEPB schedule at Sl. No. 61/426, these would be covered under the Sl. No. 61/426.

The clarification to be sent to DEPB Committee for taking further necessary action accordingly.
